

Cauvery Waters issue is a very vital issue. In Tamil Nadu, we have to start raising the *Kuruvai* crop in the month of June. The Government of Karnataka must implement the Interim Award of the Tribunal. It should not indulge in any dilatory tactics any further. On its part, the Government of India should advise the State Government of Karnataka to obey the directive of the Tribunal. But, after gazetting the Interim Award, the Government of India kept quite. It is not fair. It has to formulate the implementing authority in accordance with the Inter-State Water, Disputes Act,

I want a specific assurance from the Prime Minister to implement this Award. We want water to raise the *Kuruvai* crop in Tamil Nadu. The Government must come forward to implement the Interim Award of the Tribunal immediately.

SHRI K.P. SINGH DEO (Dhenkanal): Mr. Speaker, Sir, only last evening, that is, on the 4th of May, Orissa has been ripped through by a bad, severe cyclone leaving behind a trail of death, devastation and destruction. This is not the first time that Orissa is having this. Floods, famine and cyclone have become constant companions of Orissa for the last 35 years. The Orissa Government does not have much resources to carry on the relief work. So just giving relief or doles does not serve the purpose.

Therefore, the Minister of Agriculture as well as other Ministries combined must have a package programme by which the Government of Orissa can be helped in trying to give relief as well as take permanent measures to save them from all the three phenomenon.

12.27 hrs.

[Translation]

RE: TRANSFERRING RUSSIAN ROCKET TECHNOLOGY TO INDIA

SHRI RAM VILAS PASWAN (Rosera): Mr. Speaker, Sir, again I would like to draw the attention of the House to a serious issue.

The Russian Foreign Minister Dr. Granade Burbalaize is in Delhi. He has negotiated with all the senior leaders including the hon. Minister of Finance. He categorically stated that Russia was interested in strengthening cooperation with India in the field of transfer of Rocket Technology and defence equipment and software supplies and trade. He has also said that Russia has not postponed the transfer of Rocket Technology to India. And as you already know that yesterday America has categorically warned and threatened in the afternoon to take action in this regard. Till now it was merely making statement in this connection but now it has warned rocket engines to India is not cancelled, it will take stern action. The Chief Spokesman in the External Affairs of U.S.A. Margaret Tootwiler has warned that they may stop the supply of American technology to India. I think that we have been trapped in a most dangerous situation and our self-esteem is at stake. Nothing can be more harmful than the manner in which America has been using its veto power and my nearly thirty colleagues demonstrated before the American embassy yesterday. We demonstrated against its anti-Indian Policies. It is an other issue as to under whose direction the Doordarshan functions and why did it not focus its attention on that demonstration. Again and again I am stressing on this point that this issue does not pertain to any party any Government official any opposition party. India has always taken a definite stand and it itself has always fought for its self-esteem and self defence I am worried to note that the image of India as the leader of the third World Countries has been damaged due to the stand taken by U.S.A against India. I think that this Government should move a Resolution expressing its displeasure against America strongly and the House should adopt it unanimously.

[English]

SHRI INDRAJIT GUPTA (Midnapore): I have written to you about this matter this morning. It has been broadcast by the BBC in the morning service that the United States authorities have declared that they are not going to allow either Russia or India to utilise

this Cryogenic Rocket Technology which only yesterday the visiting high-powered Russian Delegation has assured our Government that they have every intention of transferring that technology and they are not going to be cowed down by any external pressure. Now the threat has come threatening both the countries. I want to know from the Government what is their reaction to this. It is a very serious matter.

SHRI SOMNATH CHATTERJEE (Bolpur): They must respond.

SHRI INDRAJIT GUPTA: The other day when the Super 301 threat came, the decision was announced against the export of our duty free chemicals and pharmaceuticals to the American market, then Shri Chidambaram representing the Government here reacted to it. He reacted in the way which, I think, was in tune with the feeling of the House. But today I want to know that here something has come which is much more dangerous and as I said the other it is not going to stop here. Once you catch their hands asking for support, they will drag you down further and further along that path. That is what is happening. I want to know what is the reaction of the Government to this matter. Are they going to go back on everything that has been agreed with the Russian Delegation two days ago? Are they going to bow down to this American pressure or will they stand fast on that?

SHRI MANORANJAN BHAKTA (Andaman & Nicobar Islands): Mr. Speaker, Sir, I also join Shri Ram Vilas Paswan and Shri Indrajit Gupta in this matter. It is a very serious matter because now the U.S. has openly, by their press briefing made by one Ms. Margaret Tutwiler, has expressed clearly that India and Russia have been warned and if Russia sells this rocket engine to India and if this agreement is not cancelled immediately, then they will impose penalty on India and Russia.

In view of what has happened, I feel that a time has come when this House should join together and we have to condemn this kind of an attitude of the U.S. Administration. (Interruptions)

MR. SPEAKER: Please do not rush to such conclusions without having all the facts at your disposal.

SHRI MANORANJAN BHAKTA: Sir, it is true because it is coming from the press briefing by the Chief spokesman from state Deptt. and nobody has denied this. You know, Sir, two days before, the Russian delegation has mentioned that they will maintain this agreement with us. They are our friendly countries. And now these two countries will have to see that this external pressure on us from the U.S. Government does not create any kind of problems.

Sir, in view of this, it is absolutely necessary that the view of this Parliament, the view of all the political parties should be raised so that the US Authorities also know that in India we are not going to subjugate or surrender to them our prestige and honour at any cost. That is my request. And the Government should come out with the actual position, by making a statement and by carrying all side of the House in this national issue.

[Translation]

SHRI LAL K. ADVANI (Gandhi Nagar): Mr. Speaker, Sir, I feel that during the recent past whenever there was any discussion on this matter, and when the House felt that U.S.A. is making such a place for itself in the changing circumstances of the new world that it can dictate to any country according to its own wishes, there has been a reaction in the House in unison. Some days back when there was the question of transfer of space technology, America tried to do away with our old agreement with Russia. That time all of us expressed our resentment in unison and the Government gave a statement here in conformity to it. It is a matter of great pleasure that Russia took a right decision afterwards and it reiterated that it would strictly adhere to the agreement. As a reaction to it, America has threatened Russia and India as well. We should give a collective reply to it. I believe that if the Prime Minister, on behalf of the whole House and on behalf of the whole country tells the U.S.A. in clear terms that we are not going to bow before

these threatenings, but all the same we have to be vigilant about the attitude of Moscow in this affair. Their representatives are here. All of us should give a collective reply in this connection that the whole country is agree to it and there is no doubt about it. If the Prime Minister himself gives a statement in this connection, then it would be better.

[English]

SHRI SOMNATH CHATTERJEE (Bolpur): Sir, kindly recall that we raised it in the House earlier when we first came to know of this threat. That was before the Russian delegation - high-powered delegation - came here. Now we find that, after the Russia delegation has come here and has given certain assurances, this threat has come.

Sir, this is not just a newspaper speculation. This has come from the Chief Spokesperson of the State Department of the U.S.A. And they had clearly threatened with the imposition of penalties - penalties basically will involve suspension of access to U.S. technology which would require export licensing, suspension of access to U.S. contracts, and these sanctions are imposed for a specific period etc on both India and Russia. When such serious matters come to the notice of us, I wonder, why not the Government react on its own? Sir, our prestige is at stake. We are now being threatened and browbeaten - sought to be browbeaten by the imperialist country only because of the present situation and the economic policy that we have adopted. Our attitude is ambivalent because of the economic policy that we have adopted. Sir, I would like to know this. Why does the Government not react on its own? Why should it wait until the matter is raised on the floor of the House? There is nobody now. Even we do not find the External Affairs Minister. The Prime Minister is not here to respond to this matter. They should, on their own come and either say or give their reaction in response to this very serious matter. Today, where do we stand as an independent country? What is happening to our honour and self-respect? A foreign country is openly browbeating us. I will request you, Sir, to

kindly ask the Prime Minister to come here and take the House into confidence; tell the country and assure the country that India will never surrender to these threats and to these attempts of arm-twisting and browbeating.

Very significantly, yesterday, a delegation of Members of Parliament had gone to the US Embassy to protest against the present attitude of US Government. But, not one word came out on the TV. No publicity was given. Why? Do they want to suppress this also? They wish to suppress that the Members of Indian Parliament are protesting and holding demonstrations. There is no news about this so far as this Government is concerned, the Government media is concerned. This is the attitude of the present Government. We shall never tolerate this kowtow to the US imperialist; We shall expose and oppose. We want that the Government must immediately react; and let us know what is the present stand of the Government.

SHRI SAIFUDDIN CHOUDHURY (Katwa): I just wanted to say the same thing.

SHRI SYED SHAHABUDDIN (Kishanganj): Mr. Speaker, Sir, very briefly I would like you and the House to recall that on the very day when Shri Chidambaram sharply reacted to the American pressure with regard to the import of pharmaceuticals into the United States, - action under S-301 — our Defence Minister welcomed and received the American Chief of Staff to discuss the defence collaboration. This is shameful. This is a matter of national honour. On the very day when the US Government threatens us with displeasure and retaliation, we kowtow to and we talked about defence collaboration with that Government. A voice was raised here that immediately the joint naval exercise with the US in the Indian Ocean must be cancelled. We want an immediate response to that demand from the Government, if the Treasury Benches have any sense of honour at all.

SHRI BASU DEB ACHARIA (Bankura): That demand was the unanimous demand of

the House. Cancellation of the joint naval exercise was demanded by the entire House.

[*Translation*]

SHRI GEORGE FERNANDES (Muzaffarpur): Mr. Speaker, Sir, I have to mention only two points. The Prime Minister read out a copious statement seven days ago on the issue of rocket technology. I do not know whether the Members of the House remember the long speech read out by the Prime Minister or not. There was no spontaneous reaction from his side. Prime Minister had said that there was no need of anxiety, every thing was finalised. That is what was said by the Prime Minister. Now there is some problem with this. Now the question is how the Prime Minister said these words here and on what basis and wherefrom did he get the information.

We have our embassy in America and every day the Members of our embassy talk to the concerned persons in the State Department. When the matter related to rocket technology was published in a newspaper of Russia it drew our attention to Hon. Speaker, Sir, I would like to request the Prime Minister through you that there are so many queries which should be replied to by the Prime Minister. Those queries are as to what kind of reply was given by America; to what extent the negotiations with the Prime Minister has reacted the reaction of our embassy thereon; The information given to us by their Embassy located here. Sir, all these things are very important and the House should know about it otherwise it would be a grave injustice to the House. If the sitting of the House had not been scheduled for today, and if this incident would have taken place 4 days later, the situation would have been different. Mr. Speaker, Sir, if this would have come 4 days later perhaps the House would have been kept in dark in this regard. Sir, please tell the Prime Minister to give a brief summary of his statement (*Interruptions*)

MR. SPEAKER: No, you see,..... (*Interruptions*)

SHRI GEORGE FERNANDES: Mr. Speaker, Sir, please allow me to complete. I have been asking this question for a long time. (*Interruptions*)

MR. SPEAKER: It is a question of the zero hour now.

SHRI GEORGE FERNANDES: Mr. Speaker, Sir, it is not the question of Zero Hour, it is the question of the freedom of our country (*Interruptions*)

[*English*]

MR. SPEAKER: How do you expect everybody to be present here?

SHRI GEORGE FERNANDES: Sir, it has nothing to do with the Zero Hour. This is a question of our sovereignty.

MR. SPEAKER: You are using very strong language.

SHRI GEORGE FERNANDES: I am using very strong language because I do believe that the day you adopted your new economic policy, you surrendered the freedom of this country. I have said it in this House. I have said it outside and I will continue to say it.

[*Translation*]

Economic deterioration has started with that because we do not agree. So please ask the Prime Minister to make a direct statement on this issue; secondly, the question raised by Shri Shahabuddin..... (*Interruptions*)

[*English*]

MR. SPEAKER: Everybody wants to speak on this?

SHRI INDRAJIT GUPTA: You hear some of them.

MR. SPEAKER: Okay. (*Interruptions*)

(English)

SHRI GEORGE GERNANDES : Mr. Speaker, Sir, please tell me, is there anything left? It is a question of exercise, please tell the Government to have the consensus of the House, so that Americans can understand that it is of no use to continue with this practice

(English)

SHRI PRITHVIRAJ D. CHAVAN (Karad): Sir, the timing of the US warning is very crucial. It has come at a time when the Secretary of State of the Russian federation, Mr. Gennady Burbulis, is here for signing a very important trade protocol. This is clearly a very ominous sign. It would indicate the shape of things to come, the emerging world order, and the unipolar reality. All of us will have to be prepared for that. It is clearly an act of techno-terrorism particularly aimed at weakening our negotiating position in the crucial bilateral negotiations that are going on at GATT and the Earth Summit at Rio and also our demand for restructuring and democratisation of the United Nations.

I appeal to the House not to treat this issue as a partisan issue. We are all concerned. We know that this is not a genuine issue. The United States has said that this violates the missile technology control regime. Everybody knows that cryogenic engines are not used in missiles but they are really used for booster rockets. We have tried to develop our capability for geo-synchronous satellites. It is a very lucrative business. Indian scientists are very well in it. US wants us to stop from that. (Interruptions)

SHRI CHITTA BASU: (Barasat): Sir, this Parliament has got the right, responsibility and also duty as a Parliament to reflect the collective view of the country.

MR. SPEAKER: Let us understand one thing. In spite of the fact that what has happened in the newspapers, the Russian Minister is here to talk to you.

(Interruptions)

SHRI CHITTA BASU: Anyway it is for the Prime Minister. (Interruptions) I also want that the answer should come from the Prime Minister or the leader of the House. I am not in a position to say nor you are in a position to say what is the authenticity of the information. But information is there. The matter is before the House. If anybody is to deny, it is the Government to deny it. Where is the Government? Let the Government come and deny it. (Interruptions) Yes, there is the Government! So far as this side of the House is concerned... (Interruptions)

MR. SPEAKER: Please allow other Members also to raise their issues.

SHRI CHITTA BASU: The entire House is concerned. We deeply condemn this attitude on the United States of America. (Interruptions) This should go on record to see that national prestige and honour are protected and preserved.

SHRIMATI GEETA MUKHERJEE (Panskura): Before I go in for this, I just want to extend full support to this. You were good enough to allow me to raise that issue in the Zero Hour on that day. Now I go to really a very sad thing. It has come to our notice that very eminent freedom fighters have been given eviction notice. (Interruptions)

SHRI RAM VILAS PASWAN: What is the reaction of the Government on this issue (Interruptions)

SHRI NIRMAL KANTI CHATTERJEE: We want to know the response of the Government on this matter (Interruptions)

SHRI BASU DEB ACHARIA: We want to know whether the Prime Minister is going to respond on this issue today or not (Interruptions)

MR. SPEAKER: Geetaji is speaking on freedom fighters. Her issue is also equally important. You allow her to speak.

(Interruptions)

[*Translation*]

MR. SPEAKER: The issue relates to the freedom fighters.

(*Interruptions*)

MR. SPEAKER: Please allow Geetaji to speak. It is not that you alone will speak, and nobody else will speak. (*Interruptions*)

MR. SPEAKER: Please take your seat.

(*Interruptions*)

SHRIMATI GEETA MUKHERJEE: Sir, I shall proceed to the subject on which I gave you the notice. It is a very sad affair that very eminent freedom fighters who were given accommodation in Delhi have been given the order of eviction by the Director of Estates. Now, this list is very comprehensive but I will just give you a few examples to show how serious is the matter.

Shri Valmiki Choudhury who has been given the notice had been the former Secretary to President Rajendra Prasad. Shri D.K. Barua was the Secretary of Congress (I) as well as the Governor. Shri Madhu Limaye, in those days, was not pro-Indira. Even then, he was given accommodation. Then comes Shri Sardul Singh and Shrimati Prakash Kaur who happens to be a relative of Bhagat Singhji. Shrimati Kamla Bahuguna is known in her own capacity and not to say any more about her. Shri Indradeep Singh who is also a very old freedom fighter and a Member of the other House for a long time as well as a Minister in the Bihar Cabinet. Shrimati Subhadra Joshi whom everybody will remember for her role in Goa freedom struggle. Is this the thing to do against them? Now, it is being said that accommodation was given only on medical basis. Let me tell you, Sir, that these freedom fighters have applied to the Prime Minister also. They have stated with great grief that when this residential accommodation was granted to the freedom fighters, there was nothing specified that they were being given for a specific period. It was said and they were

given to understand that they will be occupying these houses either for political activities or for some other medical difficulties or whatever it may be. Now they are in great difficulty. Most of them are very old. We have never heard of freedom fighters of such eminence being dealt with on such a score. I request the Government, particularly the Minister for Urban Development, through you, to take up the matter and immediately cancel the orders which were given for their eviction.

SHRI PETER G. MARBANIANG (Shillong): Sir, this morning, I have given a notice on a very disturbing news and a matter of great public importance.

Sir, 5000 employees of the Food Corporation of India have gathered in Delhi from all parts of the country to seek intervention in the affairs of the Food Corporation of India. Their main grievance has been about the mismanagement of the affairs of the Corporation by the top bureaucrats on deputation to the Corporation. Sir, four years of wage settlement for employees of Categories 3 and 4, which was due from 1st August 1987 was finalised on 28 February 1992. The dialogue on wage revision prolonged for 18 months. But during this period of 18 months, neither the Chairman nor the Managing Director of the Food Corporation of India had participated in the dialogue even for a duration of five months. The subordinate officers were made to negotiate in the matter. The top functionaries have failed to show any respect to the grievances of the staff of the Food Corporation of India. Now that the procurement season has begun, should the strike commence, we shall all suffer. 46 Members of Parliament, cutting across Party lines, have signed a memorandum and we submitted it to the Food Minister in order to see that action is taken on the matter. The Food Minister is here and we would like to know from him what action he has taken on the memorandum signed by 46 Members cutting across Party lines on this very very important matter. If no action is taken, the employees of the FCI will go on strike from the 15th of this month. The Food Minister is here and he may respond.